

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

CRL.R.P. NO.4 OF 2020

[AGAINST THE JUDGMENT DATED 23.11.2019 IN CRL.APPL 527 / 2011 ON THE FILES OF THE IV ADDITIONAL SESSIONS JUDGE, THRISSUR ARISING FROM C.C 498/07 ON THE FILES OF THE JUDICIAL FIRST CLASS MAGISTRATE COURT NO I, THRISSUR ARISING FROM CRIME 19/07 OF VIYYUR POLICE STATION]

REVISION PETITIONER / APPELLANT / ACCUSED

SANTHOSH A.C,AGED 45 YEARS, S/O CHANTHU,
AARIVEETIL HOUSE, ENGANDIYUR VILLAGE,
ANCHAMKALLU, KUNDALIYUR DESOM, THRISSUR DISTRICT.

BY ADV. SRI RAJIT

RESPONDENT/RESPONDENT/STATE

STATE OF KERALA, REPRESENTED BY THE PUBLIC
PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, KOCHI-
682 031.

BY PUBLIC PROSECUTOR SMT. M.K.PUSHPALATHA

THIS CRIMINAL REVISION PETITION HAVING COME UP FOR
ADMISSION ON 05.05.2020, THE COURT ON THE SAME DAY PASSED
THE FOLLOWING:

V.G.ARUN, J.

Crl.R.P.TMP No.4 of 2020

&

Unnumbered Crl.M.A. Of 2020

Dated this the 5th day of May, 2020

ORDER

Crl.R.P. No.4 of 2020

Admit.

Learned Public Prosecutor takes notice for the respondent.

Unnumbered Crl.M.A. of 2020

Execution of sentence imposed on the petitioner is suspended on condition of the petitioner executing a bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties for the like amount, to the satisfaction of the trial court.

V.G.ARUN
JUDGE

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